

SUPREME COURT OF INDIA

Milind Shripad Chandurkar

Vs.

Naimulla M.Khan

S.L.P.(crl.) No.3122 of 2008

(P.Sathasivam and Dr.B.S.chauhan)

03.03.2011

JUDGMENT

Dr.B.S.Chauhan,J.,

1. In View of the judgment Criminal Appeal No.643 of 2011 arising out of Special Leave Petition (Criminal) No.3045 of 2008, the above Special Leave Petitions are dismissed